

formal execution, is in the nature of a simple supply agreement, containing the usual safeguards applicable to purchase agreements, such as, phasing of deliveries, penalty for delayed deliveries or for default, inspection, progress payments, and agreed prices. The agreed prices are Rs. 3,80,750 per YG locomotive and Rs. 3,78,750 per YP locomotive. These prices are below the price of Rs. 3,80,917 per YG locomotive settled by the last arbitration award for the period 1958-60 covering the supply of 200 locomotives or an average annual supply of 100 locomotives, whereas the average annual supply by Telco in 1961-66 will be only about 65 locomotives.

Shri Ajit Singh Sarhadi: May I know whether a scrutiny was made to find out the correctness of the price that would be charged for the locomotives?

The Minister of Railways (Shri Jagjivan Ram): It has been thoroughly scrutinised and, as the hon. Member is aware, on a previous occasion, the whole matter was referred to arbitration and the arbitrator went into the matter very thoroughly and the prices that has been offered now is lower than what the arbitrator had awarded.

Shri B. Das Gupta: May I know whether in recent times the railway authorities indented metre-gauge locomotives from outside or are intending to indent them from outside and, if so, what is the cost?

Shri Jagjivan Ram: No, Sir. We have not imported any metre-gauge locomotives recently and there is no intention to import any.

Shri T. B. Vittal Rao: The hon. Minister said that the price as per the new agreement is less. May I know what is the price and whether it will cover all the 325 locomotives for the five year period?

Shri S. V. Ramaswamy: The price that has been accepted is Rs. 3,80,750 per YG locomotive and Rs. 3,78,750 per YP locomotive.

Mr. Speaker: What is YG and what is YP?

Shri S. V. Ramaswamy: YG is the goods engine and YP is the passenger engine.

Shri T. B. Vittal Rao: The prices that the hon. Minister mentioned are the prices according to the award. What is the lesser price?

Shri S. V. Ramaswamy: The arbitrator's price, as the award goes, is Rs. 3,80,917.

Mr. Speaker: We had a good discussion over this matter last time. Next question.

विमान-यात्रा पर प्रतिबन्ध

*३८०. { डा० राम सुभग सिंह :
कुमारी एम० बेदमारी :

क्या परिवहन तथा संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि ३ अक्टूबर, १९६० को मीनाम्बकम् (मद्रास) हवाई अड्डे पर कुछ यात्रियों को बम्बई और कलकत्ता जाने वाले विमानों पर इसलिये सवार नहीं होने दिया गया क्योंकि वे नशे की हालत में थे ;

(ख) यदि हां, तो कितने यात्रियों को विमानों पर सवार नहीं होने दिया गया ; और

(ग) क्या उन से नशे में होने का कारण पूछा गया था ?

असैनिक उड्डयन उपमंत्रि (श्री मोहो-उद्दीन) : (क) और (ख) २ अक्टूबर, १९६० को (३ अक्टूबर को नहीं) बम्बई जाने वाले १४ मुसफिर और सवत्ता जाने वाले १ मुसाफिर को मद्रास हवाई अड्डे पर हवाई जहाज में सवार नहीं होने दिया गया क्योंकि वे नशे की हालत में थे ।

(ग) जी, नहीं ।

Shri Mohiuddin: (a) and (b). On the 2nd October, 1960, (and not on the 3rd October) 14 passengers bound for Bombay and one passenger bound for Calcutta were not allowed to board the planes at Madras airport as they were in a state of intoxication.

(c) No, Sir.

श्री त्यागी : मैं पूछना चाहता हूँ कि क्या वे पाइलट थे ?

श्री मुहीउद्दीन : चीदह पाइलट नहीं जमाअत होते ।

डा० राम सुभग सिंह : क्या वे सारे लोग जो इस नशे की हालत में पाये गये एक ही के थे ?

श्री मुहीउद्दीन : जी हाँ, हम को यही इतला है कि वे सत्र रग्बी टीम के अराकीन थे जो मैच खेत्ने के बाद कलकत्ते से मद्रास जा रहे थे ।

डा० राम सुभग सिंह : क्या उ३ टीम के चुाव करने में सरकार की ओर से भी कुछ ध्यान रखा गया था ?

श्री मुहीउद्दीन : सरकार का इस से कोई ताल्लुक नहीं है ।

Kumari M. Vedakumari: May I know whether it is a fact that the delay of more than one hour in the departure of the plane from Madras was due to the rugby play, and so some of those passengers started dancing and pushing and they bodily lifted the air hostess of the plane? Is that true, because there were comments to that effect by eye-witnesses in the air-port?

Shri Mohiuddin: The plane was delayed by three hours and they did misbehave at the air-port.

Kumari M. Vedakumari: Is it part of the "Foolishly Yours" campaign of the AII?

Shri Mohiuddin: No, Sir.

1347 (Ai) LS.—2.

श्री म० ला० द्विवेदी : मैं जानना चाहता हूँ कि इस किस्म का व्यवहार करने वाले मुसाफिरों के लिए क्या कोई पाबन्दी लगायी जाने की उम्मीद है, जिससे कि इस किस्म की हरकतें न हो सकें, और क्या हवाई जहाज पर शराब लेकर या शराब पीकर जाना मना है ?

श्री मुहीउद्दीन : एअरक्राफ्ट रूल्स के तहत सिविल एविएशन को और आई० ए० सी० को यह अस्तिथार है कि जो लोग बजाहिर शराब लिए हुए मालूम हों, उनको हवाई जहाज पर सवार न होने दें । यह अस्तिथार सिविल एविएशन को है और इसका उन्होंने पूरे तौर से इस्तेमाल किया ।

Shri Tyagi: Is it a fact that on the planes of Air India International, drinks are offered to passengers in the plane on payment and, if so, I wonder what is the logic of offering drinks within the plane and not allowing people, who have drunk outside, to board the plane?

Shri Mohiuddin: I do not know whether this question arises out of the main question. It was an incident in Madras.

Shri Tyagi: I want a clarification as to whether drinks are offered in the planes of Air India International?

Mr. Speaker: The hon. Minister is responsible for both the Air Corporations. If, in the Air India International, drinks are offered and they can drink inside and on going there they lose consciousness and misbehave, how is it much better than exposing their misbehaviour outside and allowing them time to settle down before they can board the plane? What is the difference?

Shri Mohiuddin: The Air India International does offer, I think, drinks on the flights after the planes leave the Indian territory. As far as I am aware, no incident has been reported so far, to us, of any misbehaviour on account of intoxication on the plane.

श्री प्र० सु० तारिक : क्या मैं वजीर साहब से यह जान सकता हूँ कि यह दुरुस्त है कि एअर इंडिया इंटरनेशनल के हवाई जहाजों में और दूसरे हवाई जहाजों में सफर करने के लिए अंग्रेजी जानना लाजिमी है और जो लोग अंग्रेजी नहीं जानते थे उनको हवाई जहाज से उतारा गया ?

[किया میں وزیر صاحب سے یہہ جان سکتا ہوں کہ یہہ درست ہے کہ ایئر انڈیا انٹرنیشنل کے ہوائی جہازوں میں اور دوسرے ہوائی جہازوں میں سفر کر کے کے لئے انگریزی جاننا لازمی ہے - اور جو لوگ انگریزی نہیں جانتے تھے ان کو ہوائی جہاز سے اتارا گیا -]

अध्यक्ष महोदय : वह अलग बात है ।

श्री महीउद्दीन : सफर करने की हद तक यह कोई लाजिमी नहीं है ।

Nagarjunasagar Project

***381. Shri N. B. Muniswamy:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether there is any proposal to alter the plans and estimates of Nagarjunasagar project first phase; and

(b) whether the plans and estimates and necessary sanctions of the Second phase have been considered and finalised?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) The Government of India have not received so far any proposal from the Andhra Pradesh Government for altering the existing approved plans and estimates of the Nagarjunasagar Project.

(b) No specific proposal for the second stage of the project has so far been received and, consequently, no scheme in this regard has been included in the Third Plan.

Shri N. R. Muniswamy: May I know whether it is a fact that the project authorities are performing this job much sooner than expected?

Shri Hathi: Yes; they are doing good job on the project.

Shri Achar: In view of the fact that there is some dispute about the Krishna waters among the States of Maharashtra, Mysore and Andhra Pradesh, may I know whether there is any proposal for alteration of the project from what was originally sanctioned?

Shri Hathi: So far as the first phase of the project is concerned, there is no proposal to change the scheme in the first phase.

Floods in Orissa

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***382.** { **Shri Surendranath Dwivedy:**
Shri P. K. Deo:
Shri Sanganna:
Shri B. C. Mullick:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether the Union Minister for Agriculture visited flood-affected regions of Orissa in the month of October, 1960;

(b) whether any statistics have been collected about the acreage of agricultural lands made sand-cast on account of recent floods in that State;

(c) whether Government of India in Co-operation with the State Government propose to work out any scheme for removing sand from these lands; and

(d) if so, what is the nature of the scheme?

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): (a) Yes, Sir.

(b) The State Government have reported that an area of 44,455 acres have been sand-cast through floods.

(c) and (d). A statement giving the required information is placed on the Table.